

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**15. Interlocutory Application(IBC)(Plan)/12/2024 IA 3/2024 IA
80/2024 IA 487/2024 IA 486/2024 IA 711/2024 in C.P.
(IB)/1738(MB)2017**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- IA 12/2024 Mr. Ajit Kumar IA 3/2024
Bank of Baroda Through Its Authorised
Representative Vs. Ajit Kumar
Resolution Professional Of M/S Omkar
Speciality Chemicals Ltd.
IA 80/2024 Mr. Pravin Shivdas
Herlekar Vs. Mr. Ajit Kumar
IA 487/2024 Mr. Ajit Kumar Vs. Lasa
Supergenerics Limited ("Lasa")
IA 486/2024 Mr. Ajit Kumar Vs. Pravin
Shivdas Herlekar
IN THE MATTER OF
M/S. Ela Enterprise
V/s
Omkar Speciality Chemical Limited**

**Section: 30 Sec 60(5) Sec 66(1) U/s 9 of Insolvency and Bankruptcy
Code, 2016**

ORDER

Interlocutory Application (IBC)(Plan) 12 of 2024 and IA 3 of 2024:-

Counsel, Gaurav Jalendra appeared for the Applicant in IA 3 of 2024,
Counsel, Mahima Sanghavi appeared for the Respondent no. 1 in IA 3
of 2024, Counsel, Sagar Wagle a/w Kashyap Samant and Lisa
Rasquinha appeared for the Respondent no. 3 in IA 3 of 2024, Counsel,
Shivani Varade appeared for the Respondent no. 2 in IA 3 of 2024. List
this matter on **14.05.2024**.

IA 80 of 2024:- Though Counsel for the parties present but not mark their appearance in the chat box/appearance sheet. It has been pointed out that pleadings in the present Application are complete. List this matter on **06.06.2024**.

IA 487 of 2024:- Though Counsel for the Applicant present but mark his appearance in the chat box/appearance sheet and Counsel, Gaurav Gadodia a/w Mahima Sanghavi appeared for the Respondent no. 1 through VC. Counsel for the parties are directed to complete the pleadings in the present Application as a last chance. List this matter for final hearing on **06.06.2024**.

IA 486 of 2024:- Though Counsel for the Applicant and Respondent no. 7 present but not mark their appearance in the appearance sheet. It has been pointed out that Respondents in the present Application has been served and reply on behalf of the Respondent no. 7 has been filed.

Registry is directed to issue notice to the Respondent nos. 1 to 6 and 8 to 13 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. Further, Respondents are directed to file reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing, subject to last chance, failing which right to file reply shall be forfeited. List this matter on **02.07.2024**.

IA 711 of 2024:- Though Counsel for the parties present but not mark their appearance in the chat box/appearance sheet. List this matter on **14.05.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)